



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/774/2017/ARE-7

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001.  
Dated 03.01.2019

RECOMMENDATION

Sub:- Departmental inquiry against Shri Inayathulla Shariff, the then Executive Engineer, Public Works Division, Chamarajanagara (retd.) – reg.

- Ref:- 1) Government Order No. ಲೋಇ 45 ಸೇಇವಿ 2017 dated 14.03.2017 and corrigendum dated 07.06.2017.
- 2) Nomination order No. UPLOK-2/DE/774/2017 dated 16.06.2017 of Upalokayukta-2, State of Karnataka.
- 3) Inquiry report dated 01.01.2019 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 14.03.2017 and corrigendum dated 07.06.2017, initiated the disciplinary proceedings against Shri Inayathulla Shariff, the then Executive Engineer, Public Works Division, Chamarajanagara [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/774/2017 dated 16.06.2017 nominated Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO - Shri Inayathulla Shariff, the then Executive Engineer, Public Works Division, Chamarajanagara was tried for the following charges:-

ಅ) “ಕೊಳ್ಳೇಗಾಲ ಚಲ್ಲಂಪಾಳ್ಯ ರಸ್ತೆ ರಾಮಾಪುರದಿಂದ ನಾಲಾರೋಡ್ ಮುಖಾಂತರ ಗರಿಕೆಕಂಡಿ ಸೇತುವೆ ಮೂಲಕ ಅಂತರ್ ರಾಜ್ಯಕ್ಕೆ ಸಂಪರ್ಕ ಕಲ್ಪಿಸುವ ರಸ್ತೆಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ತಮಿಳುನಾಡಿನಿಂದ ಕರ್ನಾಟಕಕ್ಕೆ ಬರುವ ವಾಹನಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಶುಲ್ಕ ವಸೂಲಾತಿ ಕೇಂದ್ರವನ್ನು ಗರಿಕೆಕಂಡಿಯಲ್ಲಿ ಪ್ರಾರಂಭಿಸಿದ್ದು, ಸದರಿ ಶುಲ್ಕ ವಸೂಲಾತಿ ಕಾರ್ಯವನ್ನು ಗುತ್ತಿಗೆದಾರರಾದ ಶ್ರೀ.ದೇವರಾಜ್ ರವರ ಮೂಲಕ ಒಂದು ವರ್ಷದವರೆಗೆ ನಿಗದಿಗೊಳಿಸಲಾಗಿದ್ದು, ಅದರಂತೆ ಮೋಟಾರ್ ಸೈಕಲ್‌ಗೆ ಉಚಿತವಾಗಿ, ಆಟೋ ರಿಕ್ಷಾ, ತ್ರಿಚಕ್ರ ಸ್ಕೂಟರ್‌ಗೆ ರೂ.3/-, ಕಾರ್‌ಗೆ ರೂ.5/-, ಭಾರೀ ಗಾತ್ರದ ವಾಹನಗಳಿಗೆ ರೂ.15/-, ಬಸ್ ಮತ್ತು ಲಾರಿಗಳಿಗೆ ರೂ.10/- ನಿಗದಿಗೊಳಿಸಲಾಗಿರುತ್ತದೆ. ಆದರೆ, ದೂರುದಾರರು ಹಾಜರುಪಡಿಸಿದ ರಸೀದಿ ಮತ್ತು ಶುಲ್ಕ ವಸೂಲಾತಿ ದಾಖಲೆಗಳನ್ವಯ ರೂ.20, 30/- ಮತ್ತು 100/- ಗಳನ್ನು ವಸೂಲು ಮಾಡಿರುವುದು ಸ್ಪಷ್ಟವಾಗಿ ಕಂಡುಬರುತ್ತದೆ.

ಆ) ಆ.ಸ.ನೌ.ರರಾದ ನೀವು ನಿಗದಿಪಡಿಸಿದ ಶುಲ್ಕಕ್ಕಿಂತ ಅಧಿಕ ಶುಲ್ಕ ವಸೂಲು ಮಾಡಿ ಸಾರ್ವಜನಿಕರಿಗೆ ಮತ್ತು ವಾಹನಗಳ ಮಾಲೀಕರಿಗೆ ತೊಂದರೆ ನೀಡಿ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1)(i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಎಂದು ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.”

4. The Inquiry Officer (Additional Registrar of Enquiries- 7) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has 'proved' the above charge against the DGO - Shri Inayathulla Shariff, the then Executive Engineer, Public Works Division, Chamarajanagara.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of DGO furnished by the Inquiry Officer, the DGO - - Shri Inayathulla Shariff has retired from service on 31.12.2016.

7. Having regard to the nature of charge 'proved' against DGO - Shri Inayathulla Shariff, the then Executive Engineer, Public Works Division, Chamarajanagara, it is hereby recommended to the Government to impose penalty of 'withholding 10% of pension payable to the DGO - Shri Inayathulla Shariff for a period of ten years'.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA) 2/1  
Upalokayukta,  
State of Karnataka.